

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Court – I)**

**Appeal No.143 of 2011 &  
IA No.224 of 2011**

**Dated: 23<sup>rd</sup> January, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Vegan Inc. ...Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission & Ors. ....Respondent(s)**

Counsel for the Appellant (s): Mr. Pawan Upadhayay  
Mr. Param Mishra  
Mr. Pawan Kishor Singh

Counsel for the Respondent(s): Mr. Jayant Bhushan, Sr. Adv. for R-1  
Mr. Buddy Ranganadhan for R-1  
Ms. Richa Bhardwaj  
Mr. M.G. Ramachandran, Sr. Adv.  
Mr. Sanjay Sen  
Mr. Hemant Singh  
Mr. Ramji Srinivasan, Sr. Adv  
Mr. Hasan Murtaza  
Mr. Vivek Paul

**Appeal No.115 of 2011 &  
IA No.187 of 2011**

**Reliance Infrastructure Ltd & Ors. ...Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission & Anr. ....Respondent(s)**

Counsel for the Appellant (s):

Mr. Ramji Srinivasan, Sr. Adv  
Mr. Hasan Murtaza  
Mr. Vivek Paul

Counsel for the Respondent(s):

Mr. Jayant Bhushan, Sr. Adv. for R-1  
Mr. Buddy Ranganadhan for R-1  
Ms. Richa Bhardwaj  
Mr. M.G. Ramachandran, Sr. Adv.for R-2  
Mr. Sanjay Sen  
Mr. Hemant Singh

**ORDER**

Heard the learned counsel for respondent no.2.

Post the matter for further hearing on **7<sup>th</sup> February, 2012 at 2.30 p.m.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**mk/ak**